

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

2. IA 3213/2024 IN C.P. (IB)/03(MB)2020

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 24.06.2024**

**NAME OF THE PARTIES:- Gaurav Ashok Adukia**  
**IN THE MATTER OF**  
**Yes Bank Ltd.**

V/s

**Ezeego One Travels and Tours Ltd.**

**Section: 60(5) U/s 7 of the Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

**IA3213/2024 IN C.P. (IB)/03(MB)2020** :- Adv. Ms Anamika Singh a/w Adv. Kushal Boolchandani appeared for the Liquidator/Applicant. None has appeared on behalf of the Respondent/Corporate Debtor. This application has been filed by the Liquidator, seeking further extension for a period of one year from 14.04.2024 to 13.04.2025. It has been stated in the application that litigation is pending in which there may be some recovery in favour of the Corporate Debtor, the detail of the pending litigation is given in para No. 16 of the application.

It has further stated that it may take some more time before the litigation gets concluded, hence the application for extension. Keeping in view, the circumstances mentioned in the application, we deem appropriate extension of 6 months from 14.04.2024 to 13.10.2024. Accordingly, **IA No. 3213/2024 is partly allowed and disposed of.**

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

SALAM

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**